

BEFORE SHRI RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST
APPELLATE AUTHORITY

Ministry of Law & Justice : Department of Legal Affairs
Room No.409 A Wing
Shastri Bhavan, New Delhi-110001
No.R-22/02/2016-Admn.IV Pt.II

Dated:24/11/2016

PREAMBLE

The appeal u/s 19(1) of the RTI Act, 2005 against which the decision-in Appeal lies to the Central Information Commission, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

DECISION -IN - APPEAL


The decision-in -Appeal deals with the appeal dated 24/10/2016 of Shri Ravindra Kumar, 56 B, Pocket-A.13, Kalkaji Extension, New Delhi under section 19(1) of the RTI Act, 2005 with reference to RTI application dated 24/8/2016.

2. Shri Ravindra Kumar (hereinafter referred to as "Appellant") in his appeal dated 24.10.2016 has stated that the CPIO has not furnished the information of his RTI application within the prescribed period.

DECISION

I have examined the appeal of the Appellant and observed that Appellant was requested to obtain relevant copies of 7 pages from the concerned file after paying requisite fees. CPIO is advised to provide copies of 7 pages from the file wherein his relieving issue was dealt to the appellant within a week free of cost.

Accordingly, this appeal stands disposed off.


(RamayanYadav)

First Appellate Authority & Additional Secretary

To

Shri Ravindra Kumar,
56 B, Pocket A-13, Kalkaji Extension,
New Delhi-19

Copy to: 1. Shri Unnikrishnan T, US & CPIO(Admn.IV) for compliance.

2. Shri K. GishanThang, DS & CPIO, D/o Legal Affairs, Shastri